

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 133
173/241-242/PB/2019

IN THE MATTER OF:

Emmar Holding II

v.

Emmar MGF Land Ltd. & Ors.

.... Applicant/petitioner

.... Respondent

Order under Section 241-242

Order delivered on 11.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Mr. Sudhir Makkar, Sr. Adv. with Dheeraj Nair, Mr. Kumar K., Mr. Angad Baxi, Adv.

Ms. Namitha Mathews, Mr. Pulkit Malhotra, Jayanth Vishwanathan for Petitioner No. 1

For the Respondent:

Mr. Sajjan Purvaiya, Sr. Adv., Mr. Santosh Krishnan, Adv. for R-1.

Mr. Sajjan Powayya, Sr. Adv. with Kunal Sinha, Adv. for R-1.

Mr. Krishna K. Dutta, Mr. Santosh Krishnan, Adv. for R-9.

Ms. Deepshikha Sansanwal, Mr. Santhosh Krishnan, Adv.

Dr. U.K. Chaudhary, Sr. Adv., Mr. Sudhir Nandrajog, Sr. Adv. with Mr. P. Nagesh, Mr. Gaurav Mitra, Ms. Manisha Chaudhary, Mr. Shariq J Reyaz, Mr. Dhruv Gupta, Ms. Priya Singh, Mr. Mansumyer Singh, Ms. Trishima Gupta, Adv.

Mr. Pratham Soni, PCS

ORDER

List the matter on 18.02.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)